

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UN-STARRED QUESTION NO. 45
ANSWERED on Monday, December 01, 2025**

**Reservation for SC/ST/OBCs and EWSs in Joint
Ventures/Subsidiaries**

QUESTION

45. Shri Dharmendra Yadav:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of appointments made in joint ventures and subsidiaries where public sector undertakings hold 51 per cent or more stake during the last three years and the current year;**
- (b) whether there is no reservation for Scheduled Castes, Scheduled Tribes, Other Backward Classes and Economically Weaker Sections in joint ventures and subsidiaries where public sector undertakings hold 51 per cent or more stake;**
- (c) if so, the reasons therefor;**
- (d) whether the Comptroller and Auditor General (CAG) has recommended to implement all the guidelines of the Government in joint ventures and subsidiaries where public sector undertakings hold 51 per cent or more stake; and**
- (e) if so, the time by which the Reservation Act is likely to be implemented by the Government in joint ventures and subsidiaries where public sector undertakings hold 51 per cent or more stake?**

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

(a): Section 203 of Companies Act, 2013 deals with appointments of Whole time key Managerial personnel such as Managing Directors,

Company Secretary, and Chief Financial Officer. In view of these legal provisions no such information is maintained.

(b) & (c): Does not arise in view of above.

(d) & (e): As per information received from Comptroller and Auditor General of India, there are no specific recommendations relating to implementation of Reservation Act in joint ventures and subsidiaries where the shareholding of public sector undertakings is 51% or more.
